

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (SJ) No.857 of 2012**

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Dasarath Mahato ..... Appellant  
*Versus*  
The State of Jharkhand through C.B.I. .... Respondent  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Appellant : Mr. N. K. Ram, Advocate  
For the C.B.I. : Mrs. Nitu Sinha, Advocate

**Order No.06 Dated- 07.07.2020**

Heard the parties through video conferencing.

Learned counsel for the appellant prays for time.

Perusal of the record reveals that the instant appeal was fixed for hearing on 26.06.2020 but on that date time was allowed subject to deposit of cost of Rs.1,000/- by the appellant with the Jharkhand State Legal Services Authority.

Learned counsel for the appellant undertakes to deposit Rs.1,000/- with the Jharkhand State Legal Services Authority within two weeks from the date of this order.

Prayer for time is allowed subject to deposit of cost of Rs.1,000/- by the appellant with the Jharkhand State Legal Services Authority within two weeks from the date of this order failing which, the bail granted to the appellant will be cancelled.

List this appeal after two weeks.